IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.569 of 2020

Pramod Kumar Purbey **… … Petitioner**

Versus

1. The State of Jharkhand
2. Chanda Devi
3. Nandani Bharti **… … Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Purnendu Kr. Jha, Adv.
For the State : Mr. Abhay Kr. Tiwari, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: Three weeks' time is granted to the learned counsel for the petitioner for filing supplementary affidavit.

Put up this case after three weeks.

(Rajesh Kumar, J.)

Amar/-